

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

31.07.2020

(Through CISCO Webex Meeting App)

Case file is taken up through Video Conferencing hosted by Ms. Indu Sharma Bhoria, Personal Assistant of this Court, in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act), RADC, New Delhi.

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

Accused R. P. Bhatia with Advocate Devraj, counsel for
the accused.

Mr. Dhanesh Kumar, Reader and Mr. Ravi Kumar, Assistant Ahlmad have also joined through Cisco Webex Meetings App.

Matter is at the stage of final arguments. Part arguments were heard before the regular functioning of the Courts at District Courts, Delhi was suspended.

Ld. Defence counsel has submitted that he wants to recapitulate his arguments and refer to a recent judgment of Hon'ble Supreme Court in support of his arguments. It is submitted that he doesn't have the file and seeks 02 weeks' time to arrange for the file.

Request is allowed.

Ld. Defence counsel to share the citation of the judgment with the Ld. PP and also on the official email ID of the Court (readercbi08radc@gmail.com).

Put up for final arguments now on **17.08.2020**. The date is fixed with the convenience of the public prosecutor and the defence counsel.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the

courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:31.07.2020

ISB